IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Revision No.485 of 2020

Ravinder Singh Bhatiya … … **Petitioner**

Versus

1. The State of Jharkhand
2. Tavinder Singh … … **Opposite Parties**

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. Shravan Kumar, Adv.
For the State : Mr. Pankaj Kumar, A.P.P.

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

05/08.09.2021: As jointly prayed for, put up this case after four weeks.

(Rajesh Kumar, J.)

Amar/-